

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1468/ND/2019

In the matter of :

M/s. Nuvoco Vistas Corporation Ltd.

.. PETITIONER

Vs.

M/s. DVS Infrastructure Pvt. Ltd.

.. RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 19.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : Mr. Gaurav Bahl Advocate

For the Respondent/Corporate Debtor : Mr. Rupal Bhaita and Parveen Rao Advocates

For the RP :

ORDER

Both the sides are present. It is submitted by the Counsel for the applicant that as per the information given by the client, there are other Resolutions which may be providing specifically for the required actions and prayed for time to place on record the same. Therefore, matter stands adjourned.

Put up on 26.11.2019.

-Sd-

(KAPAL KUMAR VOHRA)  
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)